

श्री राम चरण (झुर्जा) : मेरा पार्लट बिल्लु भांडर है । मैंने आप को नियम 377 के मातहत लिखा है । मेरे क्षेत्र में मिलिटरी की छावनी में एक जमीन है, जो 500 रुपये सालाना के लीज पर दी हुई है, जब कि उस की मीमूदा कीमत 30,000 रुपये है । यह एक बहुत बड़ा स्कंडल है । मैंने इस के बारे में क्वेश्चन दिये हैं, कानिग एजेंडन नोटिस भेजे हैं और मंत्री महोदय का डी० प्री० लैटर भी लिखा है, लेकिन सरकार की ओर से इस बारे में कोई उत्तर नहीं दिया गया है ।

Mr. Speaker: I know it is something about Hyderabad. I have disallowed it. It is about some land dispute in Hyderabad or Secunderabad. He cannot raise it here.

श्री राम चरण से आप की मदद चाहता हूँ । आप मुझे रास्ता बताइये कि इस का किस तरह डील किया जाय ।

श्री नाथ पाई : माननीय सदस्य आप से मार्ग-दर्शन चाहते हैं कि इस प्रश्न का किस तरह उठाया जाये ।

Mr. Speaker: There is no point of order. He cannot bring it up like this. Even if it is important, whatever I have disallowed inside, you cannot raise it here. He is a new member and therefore, I heard him. There is no point of order.

Shri Hem Barua: May I seek some information from you, Sir? Yesterday you directed the External Affairs Minister to make a comprehensive statement on the Sino-Indian relations. At that time the statement of the minister did not embrace the question of the Chinese going in for a hydrogen bomb. That is yet to be replied to by the minister concerned or by Government.

Mr. Speaker: I think we are getting another statement tomorrow at 5 P.M. More details will be given then.

Shri Nath Pai: You have admitted the call attention notice. Perhaps it can be answered today.

Mr. Speaker: If the minister is ready, I have no objection.

Shri Hem Barua: We have submitted not only a call attention notice, but also an adjournment motion.

Mr. Speaker: I entirely agree with you. The statement is fixed for tomorrow. The minister can take it up today also if he is ready. But notice must be given to the hon. members on an important matter like that.

Shri Hem Barua: They should advance it.

Mr. Speaker: They have noted the feeling of the House and naturally they will consider it.

Shri Hem Barua: 5 P.M. tomorrow will be too late.

Mr. Speaker: It has already exploded. There is nothing late or early. I do not think by delaying it by 24 hours, anything will happen.

PAPERS LAID ON THE TABLE

AUDIT REPORT (COMMERCIAL), 1967

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy of the Audit Report (Commercial), 1967, under article 15(1) of the Constitution. [Placed in Library. See No. LT—711/67].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (1) The Foodgrains Movement Restrictions (Exemption of